Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 01.05.2008

The Meeting No. 05/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 01.05.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 5/84-ALC3/2008 MEETING DATE : 01.05.2008

Online agenda cases

Case No.:1/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HO File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281	Defer Date:

				14.06.2004	29.05.2008
	$\begin{vmatrix} 1 \end{vmatrix}$	Decision: The Committee consider	ered the case as per agenda alon	gwith other relevant papers	and observed
		that status of this case is not trace	eable. It was therefore decided to	call for the same from R.A. F	⁻irm may also∥
		be asked for the status of this case	2 .		
\parallel		Hence, case stands defe	erred for re-listing on 29.05.2008.		

Case No.:2/5/84-ALC3/2008	"	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred		
HQ File :01/84/050/00072/AM09/ RLA File :04/24/040/00073/AM05/ Lic.No/Date:0410058288 14.06.2004 Defer Date:29.05.2008					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case. Hence, case stands deferred for re-listing on 29.05.2008.					

	 Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HQ File :01/84/050/00073/AM09/	l I	Defer Date:29.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

Case No.:4/5/84-ALC3/2008	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HQ File :01/84/050/00074/AM09/	RLA File :04/24/040/00084/AM05/	Lic.No/Date:0410058443 16.06.2004	Defer Date:29.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

Hence, case stands deferred for re-listing on 29.05.2008.

II I	1 -	Status: Deferred
HQ File :01/84/050/00075/AM09/		Defer Date:29.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

	Case No.:6/5/84-ALC3/2008	1	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
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	HQ File :01/84/050/00076/AM09/	RLA File :04/24/040/00080/AM05/	Lic.No/Date:0410058844 24.06.2004	Defer Date:29.05.2008
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also			ll.
	be asked for the status of this case			
	nence, case stands dete	erred for re-listing on 29.05.2008.		

Case No.:7/5/84-ALC3/2008	Party Name:NIYAZ APPARELS	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HQ File :01/84/050/00077/AM09/	RLA File :04/24/040/00083/AM05/	Lic.No/Date:0410059052 29.06.2004	Defer Date:29.05.2008
Decision: The Committee consider that status of this case is not trace be asked for the status of this case. Hence, case stands defe	call for the same from R.A.		

Case No.:8/5/84-ALC3/2008	-	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HQ File :01/84/050/00078/AM09/		Lic.No/Date:0410060366 21.07.2004	Defer Date:29.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

9	Case No.:9/5/84-ALC3/2008	, ,	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
	HQ File :01/84/050/00079/AM09/	<u> </u>	Lic.No/Date:0410062028 15.09.2004	
	Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-II Section i.e. NC-II. It was therefore decided to transfer the case to them.			
	Firm may be informed accordingly.			

Case No.:10/5/84-ALC3/2008	1 1	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
HQ File :01/84/050/00080/AM09/		Lic.No/Date:0310346290 06.09.2005	

1 1	Decision: The Committee considered the case as per Agenda and observed that the export product does not	ш
	fall within the purview of DES-V and pertains to DES-VII Section i.e. NC-VII. It was therefore decided to transfer	
	the case to them.	
	Firm may be informed accordingly.	

	Case No.:11/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS LTD.,	II	Status: Withdrawn
	HQ File :01/84/050/00081/AM09/		Lic.No/Date:0410076174 11.11.2005	
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 02.02.2006 (HQ. F.No.			

01/84/162/717/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said

	Case No.:12/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS LTD.,	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Withdrawn
	HQ File :01/84/050/00082/AM09/ RLA File :04/24/040/00429/AM06/		Lic.No/Date:0410076176 11.11.2005	
12	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that this case has already been considered by NC in its meeting held on 02.02.2006 (HQ. F.No.) 01/84/162/718/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

NC decision for their record and withdraw the case from agenda.

	Case No.:13/5/84-ALC3/2008		Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
	HQ File :01/84/050/00083/AM09/	RLA File :04/24/040/00411/AM06/	Lic.No/Date:0410076206 14.11.2005	Defer Date:29.05.2008
\parallel_{13}	Decision: The Committee considered the case as per agenda alongwith other relevant papers and obs			and observed

that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

Hence, case stands deferred for re-listing on 29.05.2008.

	Case No.:14/5/84-ALC3/2008	Party Name:RAJESWARI EXPORTS INC.	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
	HQ File :01/84/050/00084/AM09/	RLA File :04/24/040/00412/AM06/	Lic.No/Date:0410076207 14.11.2005	Defer Date:29.05.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observant status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may				

Hence, case stands deferred for re-listing on 29.05.2008.

be asked for the status of this case.

		Party Name:LASTOLITE INDIA PRIVATE LIMITED		Status: Withdrawn
	HQ File :01/84/050/00085/AM09/	1	Lic.No/Date:0410076811 06.12.2005	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.06.2006 (HQ. F.No. 01/84/162/756/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

	Case No.:16/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS LTD.,		Status: Withdrawn
	HQ File :01/84/050/00086/AM09/		Lic.No/Date:0410077440 28.12.2005	
16	Decision: The Committee consider that this case has already be 01/84/162/851/AM-06/DES-V) and NC decision for their record and we	eeting held on 16.03.2006	6 (HQ. F.No.	

		LIMITED	01.05.2008	Withdrawn
	HQ File :01/84/050/00087/AM09/		Lic.No/Date:0610010601 18.04.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 02.02.2006 (HQ. F.No. 01/84/162/139/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said			

Meet No/Date:5/84-ALC3/2008

Party Name:SUPERHOUSE LEATHERS

Case No.:17/5/84-ALC3/2008

Status:

NC decision for their record and withdraw the case from agenda.

NC decision for their record and withdraw the case from agenda.

1		1 -		Status: Withdrawn
	HQ File :01/84/050/00088/AM09/		Lic.No/Date:0610010976 28.07.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.09.2006 (HQ. F.No. 01/84/162/534/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

		Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Withdrawn
HQ File :01/84/050/00089/AM09/		Lic.No/Date:0210095547 17.11.2006	
Decision: The Committee considerate that this case has already be 01/84/162/958/AM-07/DES-V) and the committee considerate that the case has already be considerated as a second considerate that the committee considerate that the case has already be considered as a second considerate that the committee considerate that the case has already be considered as a second considerate that the committee considerate that the committee considerate that the case has already be considered as a second considerate that the case has already be considered as a second considerate that the case has already be considered as a second considerate that the case has a second considerate that the	eeting held on 03.05.2007	7 (HQ. F.No.	

2	Case No.:20/5/84-ALC3/2008	1 -		Status: Withdrawn
	HQ File :01/84/050/00090/AM09/	1	Lic.No/Date:0610011659 17.01.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.03.2007 (HQ. F.No. 01/84/162/1236/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

		, , , , , , , , , , , , , , , , , , ,	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Withdrawn
	HQ File :01/84/050/00091/AM09/	RLA File :35/24/040/00065/AM07/	Lic.No/Date:3510020616 13.03.2007	
21	Decision: The Committee consider	ared the case as ner agenda alor	nawith other relevant naners	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.04.2007 (HQ. F.No.) 01/84/162/1359/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Case No.:22/5/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD		Status: Deferred
22	HQ File :01/84/050/00092/AM09/			Defer Date: 29.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 29.05.2008.

Case No.:23/5/84-ALC3/2008	Party Name:INTERNATIONAL DESIGN & TRADE		Status: Withdrawn
HQ File :01/84/050/00093/AM09/		Lic.No/Date:0310429904 18.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 12.07.2007 (HQ. F.No. 01/84/162/304/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Case No.:612/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred	
24	HQ File :01/83/050/00363/AM08/	RLA File :02/24/040/00032/AM08/	Lic.No/Date:0210100890 18.05.2007	Defer Date: 29.05.2008	
	II.	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.			

Hence, case stands deferred for re-listing on 29.05.2008.

Case No.:795/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HQ File :01/83/050/00753/AM08/	RLA File :02/24/040/00124/AM08/	Lic.No/Date:0210102434 17.07.2007	Defer Date:29.05.2008
that status of this case is not tractibe asked for the status of this case	dered the case as per agenda aloceable. It was therefore decided to se. eferred for re-listing on 29.05.2008.	call for the same from R.A.	

Case No.:796/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442 17.07.2007	Defer Date:29.05.2008

 $\parallel_{26}\parallel$ Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed \parallel

that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

27	Case No.:24/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
	HQ File :01/84/050/00094/AM09/		Lic.No/Date:0210107949 08.01.2008	
	Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-IV Section i.e. NC-IV. It was therefore decided to transfer the case to them.			
	Firm may be informe	ed accordingly.		

28	Case No.:25/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
	HQ File :01/84/050/00095/AM09/	RLA File :02/24/040/00275/AM08/	Lic.No/Date:0210107948 08.01.2008	
	Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-IV Section i.e. NC-IV. It was therefore decided to transfer the case to them.			
	Firm may be informe	ed accordingly.		

29	Case No.:26/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
	HQ File :01/84/050/00096/AM09/		Lic.No/Date:0210107947 08.01.2008	
	Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-IV Section i.e. NC-IV. It was therefore decided to transfer the case to them. Firm may be informed accordingly.			

		Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Deferred
30	HQ File :01/84/050/00097/AM09/			Defer Date: 29.05.2008
	Decision: The Committee consideration that in this case application has no	·		

	LIMITED,	01.05.2008	Deferred
HQ File :01/84/050/00098/AM09/		Lic.No/Date:3510023258 28.03.2008	Defer Date:29.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 29.05.2008.

Manually generated agenda cases

the case for re-listing on 29.05.2008.

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Case No.57	M/s. Gaurav International	
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/72/AM-01/DES-V	
Ratification of input output norms against Advance Authorization No. 0510028632 dt.		
06.12.2000 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/05/08-09/Hosy. dated 01.05.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Girls Dress with Diaper made in dyed linen fabric (Style No.103038)	100% dyed linen fabric, GSM – 185.	1.15 Sq.Mtrs./Pcs.
Children overall made in dyed linen fabric (Style No. 103007)	100% dyed linen fabric, GSM – 185.	0.90 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.58	M/s. Gaurav International
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/424/AM-03/DES-V
Detification of input output norms against Advance Authorization No. 0510074440 dt	

Ratification of input output norms against Advance Authorization No. 0510074440 dt. 28.10.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.

The Committee considered the case as per agenda and in consultation with the representatives of technical

authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/03/08-09/Hosy. dated 30.04.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of
		export product
Dress with Diaper for	100% cotton woven fabric,	1.20 Sq.Mtrs./Pcs.
infants made in 100% dyed	GSM – 326.	
linen fabric (Style		
No.F5G3306)		
Hat for infants made in	100% cotton denim fabric,	0.39 Sq.Mtrs./Pcs.
100% cotton denim fabric	GSM – 265.	
(Style No.B1323)		
Hat for infants made in	100% cotton denim fabric,	0.39 Sq.Mtrs./Pcs.
100% cotton denim fabric	GSM – 265.	
(Style No.B1328)		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

	Case No.59	M/s. Chelsea Mills	
	NC 05/09 dt. 01.05.2008	F.No. 01/84/50/372/AM-06/DES-V	
	Ratification of input output n	orms against Advance Authorization No. 0510165408 dt.	
;	30.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to Deptt. of Revenue with a request to allow the refund of Custom Duty in this case.

Case No.60	M/s. Advin International	
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/50/AM-08/DES-V	
Ratification of input output	norms against Advance Authorization No. 1010026990	
dt. 25.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import item with 1% wastage as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
PVC backed (vinyl coir	5882.360	PVC backed coir	5941 Sq mtrs.
mats stenciled) 15 MM	Sq mtrs.	mats of relevant	
thick		thickness	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.61	M/s. Birla VXL Ltd.	
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/669/AM-05/DES-V	
Ratification of input output n	orms against Advance Authorization No. 0510133230 dt.	
23.07.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that in this case norms had already been fixed by NC on the basis of written comments of TC, Mumbai. Hence, Committee did not find any scope to review it and decided to reject the case and to send a copy of the written comments of TC, Mumbai to the firm

RLA may take suitable consequential action accordingly.

Case No.62	M/s. Chelsea Mills	
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NC 05/09 dt. 01.05.2008	F.No. 01/84/50/316/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510192062 dt.		
04.10.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers decided to allow the item of import i.e Snap fasteners on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.63	M/s. Reliance Dyeing Works, Tirupur
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/832/AM-08/DES-V

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/97/2008-09/Hosy. dated 31.03.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed
100% cotton knitted men's	100% cotton dyed yarn count	3963 Kgs.
short sleeve polo shirts,	20s	
GSM-220 made from		
cotton dyed yarn count 20s		
(10201 Pcs)		
100% cotton knitted men's	100% cotton dyed yarn count	2038 Kgs.
short sleeve polo shirts,	30s	
GSM-170 made from		

cotton dyed yarn count 30s (7021 Pcs)		
100% cotton knitted men's short sleeve polo shirts, GSM-220 made from cotton dyed yarn count 2/40s (5839 Pcs)	100% cotton dyed yarn count 2/40s	1445 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.64	M/s. Stand 21 Exports (India) Pvt. Ltd., Chennai		
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/157/AM-08/DES-V		
Re-fixation of input output norms against Advance Authorization No. 0410090869 dt.			
03.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow import item No. 2 i.e 'Synthetic Sole sheet' made of SBR of relevant thickness as applied by the firm against the Advance authorization is question. In the description of export item, the word "containing minimum 77.42 Sq mtrs. of import item No. 2 may be suffixed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.65	M/s. S.P.Apparels Ltd, Coimbatore	
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/149/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorization No. 3210032893 dt.		
26.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the

relevant file to the representative of DC (MSME) for their examination & comments and defer the case for re-listing on 29.05.2008.

Case No.66	M/s. S.P.Apparels Ltd, Coimbatore	
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/45/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorization No. 3210032387 dt.		
01.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant file to the representative of DC (MSME) for their examination & comments and defer the case for re-listing on 29.05.2008.

Case No.67	M/s. Indus Fila Ltd.	
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/819/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0710053595 dt.		
28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/99/2007-08/Hosy. dated 21.04.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Women's cargo pocket pants (style No. IH6-7199)	55% cotton 45% polyester fabric, GSM-176+/-10%	2.62 Sq mtrs./ PC

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

